

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF "ABT (MADRAS) PRIVATE LIMITED"

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ABT (MADRAS) PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	13-Mar-2002
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U50101TZ2002PTC010090
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	180, Race Course Road, Coimbatore, Tamil Nadu 641018
6.	Insolvency Commencement Date in respect of Corporate Debtor	04-Dec-2019 (Order Date)
7.	Estimated Date of Closure of Insolvency Resolution Process	1-June-2020 (180 Days from the Order Date)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Balakrishnan Venkatachalam Regn: IBBI/IPA-001/IP-P00229/2017-2018/10458
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	GF02, Ittina Padma I, 5th Main Road, Ramamurthy Nagar, Bengaluru 560016 cabalakrishnanip@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	GF02, Ittina Padma I, 5th Main Road, Ramamurthy Nagar, Bengaluru 560016 rp.abtmadras@gmail.com
11.	Last Date for Submission of Claims	18-Dec-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available with IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available with IRP)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ABT (MADRAS) PRIVATE LIMITED on 4-Dec-2019.**

The creditors of ABT (MADRAS) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 06.12.2019
Place: Bengaluru



BALAKRISHNAN VENKATACHALAM
Interim Resolution Professional